



2026:AHC:15391

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1688 of 2026

Iltaf

.....Petitioner(s)

Versus

State Of U.P. And 14 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Lal Behari Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Order dated 03.12.2025 passed by the Respondent No.2, Sub-Divisional Magistrate, Tehsil-Madhubhan, District Mau in the proceedings initiated against the petitioner under Section 24 of the U.P. Revenue Code, 2006 in Case No.3787 of 2025, Computer Case No.T202515510303787 (Afsar Ali and others vs. Gaon Sabha) is under challenge.
2. Against the aforesaid order, statutory alternative remedy is available to the petitioner to file an appeal before appellate authority as provided under sub-Section (4) of Section 24 of the U.P. Revenue Code, 2006.
3. Accordingly, the writ petition is dismissed on the ground of availability of alternative remedy.

(Prakash Padia,J.)

January 21, 2026

Swati